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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP 455/93 in
O.A.No.593/91

New Delhi this the 22nd Day of December, 1993.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. P.N. Malhotra,
Stores Supdt.(No.6955147), Group IV,
COD Agra,
R/o 11/73, Chittipara, Shahganj,
Agra.

Petitioner

(By advocate Sh. S.S. Bhalla)

versus

1. Brigadier Manjeet Ahluwalia,
Commandant, C.O.D. Agra.

2. Lt. Col. I.C. Basu,
Administrative Officer,
C.O.D. Agra.

Respondents

ORDER(ORAL)

(delivered by Mr. Justice S.K. Dhaon, Vice-Chairman(J)

The complaint in this petition is that the order dated 21.5.93 passed by this Tribunal directing the respondents to treat the petitioner in service is not being complied with.

It may be noted that no time limit has been fixed by this Tribunal for complying with the directions. The order was that the petitioner may be deemed to be continuing in service. The allegation is that the petitioner approached the authority concerned but he did not allow him to do any work. Nonetheless, in view of the directions given in the judgement dated 21.5.1993, the petitioner will be entitled to draw his salary for the period even though the respondents had not allowed him to do work.

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In our opinion, this petition has been presented pre-maturely. It is true that six months time has expired from 21.5.1993. The two respondents to this petition shall now apply their mind that some work should be assigned to the petitioner in terms of the directions given by this Tribunal.

With these observations, the contempt petition is disposed of finally.

(B.N. Dhaundiyal)

Member(A)

S.K.
(S.K. Dhaon)

Vice-Chairman

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